

(e) if so, the details thereof and the corrective steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) The National Investigation Agency (NIA) has been constituted for investigation and prosecution of offences under the Acts specified in the Schedule to the National Investigation Agency (NIA) Act, 2008. The criteria for entrusting the investigation to the NIA is specified in section 6(3) of the NIA Act, 2008.

(b) and (c) Since its inception, the NIA has been assigned a total number of 125 cases for investigation and prosecution. Out of these 125 cases, 30 cases are under investigation, 75 cases are under trial, trial has been completed in 13 cases and closure report has been filed in 7 cases.

(d) and (e) No, Sir. The NIA is adequately staffed to efficiently handle the cases entrusted to it.

Non-compliance of Supreme Court order by custodian of enemy property

1182. SHRI TIRUCHI SIVA:

SHRI MD. NADIMUL HAQUE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the custodian of enemy property has not complied with 2005 Supreme Court order to return the property to the legal heir of Raja of Mahmudabad;

(b) if so, the details thereof and the reasons therefor;

(c) whether the occupancy of the enemy property by public servants and public offices has been the primary reason for not returning of enemy properties to their actual owner or their legal heir; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (d) In compliance of the Supreme Court decision dated 21st October, 2005 orders/directions were issued for the divestment of the properties in question. However, an Ordinance was promulgated by Hon'ble President of India on 2nd July, 2010 which provided re-vesting of all the enemy properties in the Custodian of Enemy Property for India, retrospectively. Accordingly, the said properties were re-vested in the Custodian of Enemy Property for India. This matter is currently *sub-judice*.